

**NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD**


TP 225 of 2019 [CP 65 of 2019]

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2020**

Name of the Company: Priyadarshan Garg  
V/s  
Lakshya Realities Pvt Ltd & Ors

Section: Section 248(8) r.w 271(d) & 271(e) of Co.Act,2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u>     | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|-----------------------------------|--------------------|-----------------------|---|
| 1.           | SNEHI SARAF<br>for SHEKHAR SHARMA | ADVOCATE           | PETITIONER            |  |
| 2.           |                                   |                    |                       |   |

**ORDER**

The Company Petitioner is represented through respective Counsel(s).

It is stated by the Company Petitioner that the name of the Company has been strike off by the ROC, Gwalior.

The Reply/representation of the ROC is still awaited.

Hence, the Appellant is directed to issue a **Reminder Notice** of the date of hearing along with copy of the petition to the Central Government through the ROC, and to file proof of service.

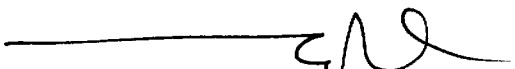
The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant as a **final chance** failing which the matter proceeded in absence of the representation.

The Petitioner is directed to furnish the state of affairs of the Company available on the MCA web-portal.

A copy of this order be communicated to the Regional Director to expedite the matter.

List the matter on 06.03.2020.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 23rd day of January, 2020.